

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

35.

C.P. (IB)/942(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **31.10.2023**

NAME OF THE PARTIES:

Bhawani Enterprises
Vs
Logicash Solutions Pvt. Ltd.

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Ms. Priyanka, Ld. Counsel for the Operational Creditor present. Mr. Aditya Raut, Ld. Counsel for the Corporate Debtor present.
2. Ld. Counsel for the Operational Creditor on medical ground sought adjournment in the matter. One last opportunity is granted to the Counsel for the Operational Creditor, failing which the matter will be decided on merits.
3. At request, list this matter for hearing on **09.11.2023**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)